## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2460 ANSWERED ON:10.03.2011 DELAYS IN FILING APPEALS Panda Shri Baijayant;Pradhan Shri Nityananda

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Government proposed to evolve a mechanism to avoid delays in filing appeals in the courts in Government cases;
- (b) If so, the details thereof; and
- (c) the steps taken by the Government in this regard?

## **Answer**

## MINISTER OF LAW AND IUSTICE (Dr.M.VEERAPPA MOILY)

(a) (b) and (c): Yes Madam. The Government proposes to evolve a National Litigation Policy with a view to conduct litigation by the Central Government in a responsive manner. The Central Government has also urged the State Governments/Union Territories to evolve similar policies. The purpose underlying the proposed policy is to reduce Government litigation in courts so that the precious time of the court can be spent in resolving other pending cases so as to achieve the goal prescribed in the National Legal Mission to reduce average pendency time from 15 years to 3 years. The text of the policy is available in the website of this Ministry www.lawmin.nic.in/legal.htm,

The policy proposed to be implemented/ inter-alia, would address the issue of delay in filing of appeals by the Government. It also provides that it shall be the responsibility of the Head of Ministries/ Departments to work out an appropriate system for elimination of such delays.